

**NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH**  
**NEW DELHI**

C.P NO. 1147/2016  
CA NO.

CORAM:

PRESENT: SH. R.VARADHARAJAN  
Hon'ble Member (J)

SH. S. K. MOHAPATRA  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.02.2017

NAME OF THE COMPANY: Gautam Sahni  
V/S  
TDI Infrastructure Ltd.

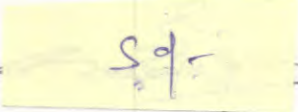
SECTION OF THE COMPANIES ACT: 433(e),(f) & 434(1)(a)

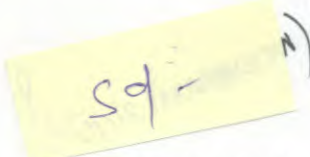
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	Nattasha Garg, Adv		} Respondent	Nattasha Garg
	Abhimanyu Bhandari, Adv			
	Jasmeet Singh, Adv		] Petitioner	JS
	Astra Shalima, Adv			

ORDER

Learned counsel for the petitioner states that the respondent company has been served with the notice of the petition while the matter was pending before Hon'ble High Court, Delhi itself. Appearance on behalf of the respondent company was also made before us.

On the request of the parties, the C.P. is adjourned for 28.2.2017 to ascertain the jurisdiction in relation to the matter before us.

  
(S.K.MOHAPATRA)  
MEMBER (TECHNICAL)

  
(R.VARADHARAJAN)  
MEMBER(JUDICIAL)